

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH
ALLAHABAD

Original Application No.751 of 2001

Allahabad this the 27th day of November, 2003

Hon'ble Mr. Justice S.R. Singh, V.C.
Hon'ble Mr. D.R. Tiwari, A.M.

1. Vijay Bahadur Lal Srivastava, Son of Chedi Lal, R/o Sahbajpur, R/o Deoria Budhu Khan, Deoria.
2. Indra Bhushan Srivastava S/o N.P. Srivastava R/o Rampur Liliha P.O. Bhatpur Rani, Deoria.
3. Sita Ram S/o S.L. Ram, R/o Village Laxmipur, P.O. Siwan Distt. Siwan.
4. Bachha Sharma, S/o S.N. Sharma, R/o Village Dakhini Tola, Distt. Siwan.
5. Ramesh Prasad, Son of Shitla Prasad, R/o Village Vazidpur R/o Kewani Bhaya Gadhikha, District Saran.
6. Hira Lal Son of Indra Deo, R/o Village Sagar Pali Distt. Ballia.
7. Dinesh Enemual Son of C.F. Enemual, R/o C.M.S. Compound, D-59/109, Siga Varanasi.
8. Kedar Prasad S/o V.M. Prasad, R/o Village-Mani-chapar, P/o Mathua, District Gopalganj(Bohar).
9. Modi Ram Son of Sri Shahbali, R/o Village & Post Padri, District Mau.
10. Jagdish Pandey S/o Sri S.S. Pandey, R/o Sewata, Azamgarh.
11. Surya Bali S/o Sri Khetal, Vill. Purushottampur P.O. Aurai, Varanasi.
12. Shobha Prasad S/o Sri Jakhai Das, Vill. Chabaila, P.O. Sonbarsa, Gorakhpur.

Applicants

By Advocate Shri R.K. Tiwari

R.K.T.

1. Union of India through Ministry of Railway
through G.M., N.E.R, Gorakhpur.

2. D.R.M., North Eastern Railway, Varanasi.

Respondents

By Advocate Shri K.P. Singh

O R D E R (Oral)

By Hon'ble Mr. Justice S.R. Singh, V.C.

Instant O.A. has been instituted seeking direction to the respondents not to hold any screening for regularisation on Group 'D' posts without including the names of the applicants in O.A. No.1442 of 1992, as directed by this Tribunal. Further relief claimed is that the respondents be directed to comply with the directions given by this Tribunal vide order dated 24.08.2000 passed in O.A. No.1442 of 1992.

2. A perusal of the order passed by the Tribunal on 24.08.2000 while disposing of the O.A. No.1442 of 1994, makes it clear that the respondents have already been directed to allow the applicants to participate in the screening test "if they otherwise satisfied the conditions."

This O.A. for the ^{self} same relief, in our opinion, is misconceived. We have no reason to assume that the respondents would not comply with the directions given by the Tribunal vide Judgment and Order dated 24.08.2000 while disposing of O.A. No.1442 of 1994.

It goes without saying that the directions given by the Tribunal in the aforesaid O.A., to allow the applicants to participate in the second screening test if they otherwise satisfied the conditions, clearly imply that the respondents will have to take decision in the matter in accordance with law

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after taking into consideration the relevant rules
regulations, and existing instructions, if any.
The O.A. is disposed of accordingly. No order as
to costs.

D. A. S.
Member (A)

R. J. G.
Vice Chairman

/M.M./